

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8051-8053/2024

[Arising out of impugned final judgment and order dated 11-07-2023 in CRLA No. 948/2014 11-07-2023 in CRLA No. 953/2014 11-07-2023 in CRLA No. 959/2014 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

S.S. PANDEY ETC. ETC.

Respondent(s)

Date : 16-12-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s)

Mr. Vikramjit Banerji, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Gaurang Bhushan, Adv.  
Mr. Prashant Rawat, Adv.  
Mr. Kartikya Asthana, Adv.  
Mr. Pratyush Srivastava, Adv.  
Mr. Jagdish Chandra, Adv.

For Respondent(s)

Ms. Parul Shukla, AOR  
Mr. Saday Mondol, Adv.  
Ms. Shubhangi Pandey, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

To be heard alongwith SLP(Crl) No. 3062 of 2023.

(DEEPAK SINGH)  
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)

